

to permit the import of 27 diesel generating sets. The balance requirements of diesel generating sets would be met from indigenous sources.

REACTIVISATION OF INTERNATIONAL
CONTROL COMMISSION IN INDO-
CHINA

*39. SHRI BANKA BEHARY
DAS:

SHRI RAJNARAIN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether following the Cambodian crisis, India has contacted Poland and Canada to reactivate the International Control Commission in Indo-China

(b) if so, the reaction of Canada and Poland in this regard; and

(c) whether both Cambodia and Laos have requested for the reactivation of the Commission to maintain peace in that region?

THE MINISTER OF EXTERNAL AFFAIRS (SARDAR SWARAN SINGH): (a) and (b) The International Control Commissions in Vietnam, Laos and Cambodia are separately constituted. The International Control Commission in Cambodia was adjourned *sine die* with effect from 31-12-1969. Government of India are in touch with all the concerned parties about the possible reconvening of this Commission. So far there has been no agreement. The overall position remains as explained to this House on May 1st 1970.

(c) The position about Cambodia has been stated above. The Commission in Laos continues to function to the best of its capacity in the circumstances prevailing in that country.

विज्ञान तथा प्रौद्योगिकी के क्षेत्र में कार्य

*100. श्री जगदम्बी प्रसाद यादव :

श्री ना० कु० शेजवलकर :

श्री प्रेम मनोहर :

क्या प्रधान मन्त्री यह बताने की कृपा करेंगी कि :

(क) क्या यह सच है कि मंत्रिमंडल की वैज्ञानिक तथा तकनीकी सलाहकार समिति

ने हाल में यह रिपोर्ट दी है कि एक केन्द्रीय संगठन के अभाव के कारण विज्ञान तथा प्रौद्योगिकी के क्षेत्र में असंतुलित कार्य हो रहा है और यह कि 1969-70 में अनुसंधान कार्य पर जो 136 करोड़ रुपए व्यय हुए हैं ; उनका केवल 6 प्रतिशत अंश निजी क्षेत्र में है ; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार की प्रतिक्रिया और की गई कार्यवाही क्या है ?

†[WORK IN THE SPHERE OF SCIENCE AND TECHNOLOGY]

*100. SHRI J. P. YADAV:

SHRI N. K. SHEJWALKAR:
SHRI PREM MANOHAR:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Scientific and Technical Advisory Committee of the Cabinet has recently submitted a report to the effect that work in the sphere of science and technology is going on in an unbalanced manner in the absence of a Central organisation and the amount of rupees one hundred and thirty six crores spent on research work during the year 1969-70 included only 6 per cent share from the private sector; and

(b) if so, what is the reaction of Government and the action taken in this regard?]

प्रधानमन्त्री (श्रीमती इन्दिरा गांधी) :

(क) और (ख) जी हां। विज्ञान तथा प्रौद्योगिकी सम्बन्धी समिति द्वारा तैयार की गई वैज्ञानिक नीति के कार्यान्वयन विषयक प्रारंभिक रिपोर्ट में अन्य बातों के साथ साथ प्राकृतिक संसाधनों, उच्चकोटि की वैज्ञानिक तथा तकनीकी जनशक्ति का प्रशिक्षण विश्वविद्यालयों में अनुसंधान के लिये सहायता तथा निजी क्षेत्र में अनुसंधान एवं विकास जैसे कुछ क्षेत्रों में अनुसंधान और विकास के लिये निर्धारित धन राशि में असंतुलन की ओर संकेत किया गया है। नवम्बर, 1970 में वैज्ञानिकों के सम्मेलन में

†[] English translation.

इस रिपोर्ट पर विचार विमर्श होने को है। विश्व-विद्यालयों में अनुसंधान, सहकारी अनुसंधान संस्थाओं आदि की स्थापना के द्वारा अनुसंधान एवं विकास कार्यों में निजी क्षेत्र को सम्मिलित करने के लिए अधिक धनराशि के नियतन जैसे असंतुलनों को कम करने के लिए विविध साधनों के विचारार्थ सरकार इस सम्मेलन के परिणामों का सावधानी के साथ मूल्यांकन करेगी।

†[THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) and (b) Yes, Sir. The Parliamentary Report on Implementation of Scientific Policy prepared by the Committee on Science and Technology points out, among other matters, certain imbalances in allocations for research and development work in certain sectors such as natural resources, training of scientific and technical manpower of high quality, support for research in universities, and research and development in private sector. The Report is to be discussed at the Conference of Scientists in November, 1970. The Government will carefully weigh the results of the Conference in considering various measures to reduce the imbalances such as allocation of more funds for research in Universities, involvement of private sector in research and development activities through the establishment of cooperative research associations, etc.]

P. L. 480 AGREEMENT

*101. SHRI A. D. MANI: Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether India will get cotton in place of wheat from U.S.A. under a P.L. 480 agreement signed in October 19, 1969; and

(b) if so, the reasons therefor and the manner in which the cotton is going to be utilised by the mills in this country?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (CHOWDHARY RAM SEWAK): (a) and (b) Arrangements for P.L. 480 cotton by diversion of a part of the

funds provided for wheat and wheat flour were made partly in March 1970 and partly in June, 1970, because availability of cotton was short of the requirements of the textile industry and there was a pressing need for arranging additional supplies of cotton. The imported cotton was to be utilised by the mills in the normal manner according to their requirements.

REORGANISATION OF C.S.I.R.

*102. SHRI M. V. BHADRAM: Will the PRIME MINISTER be pleased to state:

(a) whether a final decision has been taken by Government on the reorganisation of C.S.I.R. and other related issues;

(b) if so, the details thereof; and

(c) if the reply to part (a) above be in the negative, the reasons therefor and the time by when a decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENTS OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT): (a) No, Sir.

(b) Does not arise.

(c) Government are awaiting the receipt of the second part of the Sarkar Committee's report on the C.S.I.R.

EXTRADITION OF DR. TEJA AND HIS WIFE FROM COSTA RICA

*103. SHRI R. P. KHAITAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the reasons given by the Government of Costa Rica for the non-extradition of Dharam Teja and his wife from that country;

(b) whether in view of the rejection of India's demand for the extradition of Dr. Dharam Teja and his wife by the Government of Costa Rica the Government of India have taken any further steps to secure their extradition; and

(c) if so, the details thereof?

†[] English translation.